

STATEMENT

Rs. in Lakhs

STATES	1990-91		1991-92		1992-93	
	No. of M/cs.*	H.P.* value	No. of M/cs.*	H.P. value	No. of M/cs.*	H.P. value
UTTAR PRADESH	140	200.00	190	300.50	98	177.78
MADHYA PRADESH	16	95.63	116	137.26	12	.00
BIHAR	30	50.60	30	50.00	18	30.00
GUJARAT		235.07	86	142.05	20	25.00

*M/cs — Machines
H.P. — Hire-Purchase

Development of Non-Conventional Energy Sources In Rural Areas

*3470. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the energy requirement of rural people is increasing continuously;

(b) if so, the new uses that have been encouraged for non-conventional and renewable energy sources in villages; and

(c) whether the Government propose to take assistance from World Bank or I.M.F. for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b) Yes, Sir. The uses of Non-conventional and renewable energy sources in villages, which have been encouraged are biogas plants, improved chulhas, solar photovoltaic based systems for lighting, water pumping, small village power plants, refrigeration, rural communication; solar cookers, water heaters, stills, driers/air heaters, timber seasoning kilns, green houses and wind based systems for battery charging and water pumping.

(c) The Government has successfully negotiated with the World Bank a financial assistance of US \$145 million for its renewable resources development project comprising of small hydro, wind energy and solar photo-

voltic systems. So far no financial assistance is contemplated from I.M.F.

[English]

Facilities to Ex-Servicemen

3471. SHRI GABHAJI MANGAJI THAKORE
SHRI GEORGE FERNANDES

Will the PRIME MINISTER be pleased to state:

(a) the total number of Ex-servicemen in Gujarat and Bihar, separately;

(b) the details of the facilities being provided to them by the Government;

(c) whether any complaints from Ex-servicemen regarding pension etc. have been received;

(d) if so, the action taken thereon;

(e) the places where Army Rest Houses have been constructed and whether the Government propose to construct some more Army Rest Houses in the country; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) As per the registration of ex-Servicemen being carried out by the Zila Sainik Boards w.e.f. 15th May, 1992, a total of 6,682 ex-Servicemen in Gujarat and 36,370 ex-

Servicemen in Bihar have been issued Identity Cards upto 30th June, 1993.

(b) There is a comprehensive package of resettlement and welfare measures for the ex-Servicemen. Besides providing for reservation for ex-Servicemen in employment to Group 'C' & 'D' posts in Central Government Departments/Public Sector Undertakings/Nationalised Banks, Government have launched a number of schemes to provide self-employment opportunities to ex-servicemen which include SEMFEX-I, II & III schemes to enable the ex-servicemen to set up small industrial projects or to take up gainful farm and non-farm activities in rural areas, allotment of Petroleum products agencies, allotment of Unit Trust of India agencies etc.

Ex-Servicemen are authorised free medical facilities in Military Hospitals and Canteen facilities at the nearest CSD canteens. Children of Defence personnel killed or disabled in action are entitled to free educational facilities such as fees, hostel charges, cost of uniform etc. 75% concession in rail fare to travel in IIInd class is given to war widows, recipients of Gallantry

awards are also given 50% for air and rail travel in IIInd class. Financial assistance for construction of houses and marriage of daughters is given to war widows, and to war disabled and casualties attributable to military service by the Kendriya Sainik Board. In addition, ex-Servicemen and their wards who are in penury are given financial assistance out of Welfare Funds at the disposal of the Kendriya Sainik Board. Grants are also given for special medical treatment of serious diseases.

(c) and (d) Complaints/representations are received from individual ex-Servicemen from time to time regarding pension related matters. These are dealt with expeditiously. Pension Grievances Cells exist in the Ministry of Defence, the Service Headquarters as also subordinate offices.

(e) and (f) The location of existing Sainik Rest Houses in the country is given in the attached Statement. No proposal is pending with the Kendriya Sainik Board for construction of new Sainik Rest Houses. Such proposals emanate from the State Governments.

STATEMENT

Locations of Sainik Rest Houses

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| 1. Andhra Pradesh | : Guntur, Kakinada, Vishakhapatnam, Ananthapur and Cuddapah. |
| 2. Arunachal Pradesh | : Nil |
| 3. Assam | : Kamrup (Gauhati), Cachar (Silchar) and Karbi Anglong (Diphu). |
| 4. Bihar | : Bhojpur, Chapra, Ranchi, Gaya, Dumka, Chaibasa, Bhagalpur and Motihari. |
| 5. Goa | : Nil |
| 6. Gujarat | : Rajkot. |
| 7. Haryana | : Ambala, Jind, Old Rewari, Panchkula, Bhiwani, Karnal, Jhajjar, Sonapat, Faridabad, Kosli, Kurukshetra, Gurgaon, Rohtak, Dadri, Bhadurgarh, Hissar, Narnaul, Mohindergarh, Loharu, Sirsa and New Rewari. |
| 8. Himachal Pradesh | : Bilaspur, Shimla, Solan, Hamirpur, Reckong Poo, Palampur, Una, Nurpur, Keylong, Ghumarwin, Dehra, Nahan, Mandi, Chamba, Chowari, Kullu, Kangra, Dnaramshala, Jawala-Mukhi, Parwanoo, Sarkaghat and Matiana. |
| 9. Jammu & Kashmir | : Jammu, Kathua, Rajouri, Udhampur, Doda, Leh, Srinagar, Sambha, Reasi and Kishtwar. |
| 10. Karnataka | : Belgaum, Karwar, Medikeri, Atham (Belgaum Dist.) and Bangalore. |

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| 11. Kerala | : Thiruvananthapuram, Alappuzha and Kozikode. |
| 12. Madhya Pradesh | : Bilaspur, Gwalior, Indore, Jabalpur, Morena, Raipur, Bhopal, Sagar and Bhind. |
| 13. Maharashtra | : Ahmednagar, Ratnagiri, Akola, Amravati, Khed, Buldana, Mahad, Savantvadi, Devgard, Poladpur, Satara, Kolhapur. Nasik, Malegaon, Sangli, Pune, Solapur, Raigad, Chiplun, Dapoli, Yeotmal, Dhule and Mangaon. |
| 14. Manipur | : Nil |
| 15. Meghalaya | : Nil |
| 16. Mizoram | : aizawal. |
| 17. Nagaland | : Nil |
| 18. Orissa | : Cuttack and Ganjam. |
| 19. Punjab | : Amritsar, Ludhiana, Sangrur, Ferozepur, Ropar, Gurdaspur, Bhatinda, Patiala, Jullundar, Kapurthala, Hoshiarpur, Chandigarh and Faridkot. |
| 20. Rajasthan | : Ajmer, Jaipur, Alwar, Jodhpur, Bharatpur, Bhimsengarh, Kota, Bikaner, Nagaur, Bundi, Pali, Beawar, Sikar, Churu, Udaipur, Jhunjhunu and Pokaran. |
| 21. Sikkim | : Gangtok, Namchi, Gyalching and Jorhang. |
| 22. Tamil Nadu | : Coimbatore, Dharaipuri, Madurai, Nilgiri, North Arcot, South Arcot, Tiruchirapally, Thanjavur, Selam, Tirunalveli, Kamarajar, Madras, Pasumpon Muthuramalingam and Kadaikanal. |
| 23. Tripura | : Nil |
| 24. Uttar Pradesh | : Aligarh, Almora, Azamgarh, Balia, Bareilly, Budaunsahar, Deoria, Etah, Etawah, Faizabad, Farrukhabad, Ghazipur, Gorakhpur, Kanpur, Agra, Lansdowne, Pauri (Garhwal), Mainpuri, Meerut, Muzaffarpur, Pratapgarh, Pithoragarh, Varanasi, Rai-Bareilly, Shajahanpur, Sultanpur, Allahabad, Bahraich, Banda, Barabanki, Basti, Badaun, Gonda, Chamoli, Dehradun, Fatehpur, Hamirpur, Hardoi, Jalaun (Orai), Jaunpur, Jhansi, Kheri, Lucknow, Mathura, Mirzapur, Moradabad, Rampur, Sitapur, Saharanpur, Tehri, Unnao, Uttar-Kashi, Nainital, Ghaziabad, Bijnor, Pilibhit, Kanpur Village, Soubadhra, Siddharthanagar, Hardwar, Firozabad, Maharajganj and Mau. |
| 25. West Bengal | : Calcutta, Darjeeling, Kalimpong, Burdwan and Midnapur. |
| 26. A & N Islands | : Port Blair and Cambell Bay. |
| 27. Chandigarh, UT | : Sector 21-D, Chandigarh. |
| 28. Delhi | : Nil |
| 29. Pondicherry | : Nil |

Proposals for Court Buildings from State of Maharashtra

3472. SHRI SHANTARAM POTDUKHE : Will the PRIME MINISTER be pleased to state :

(a) whether some proposals are pending with the Union Government for construction of Court buildings from Maharashtra:

(b) if so, the amount and number of proposals pending with the Union Government: and